

**MOSQUITO MENACE IN NEW DELHI AREAS**

2517. **SHRI VASUDEVAN NAIR :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the mosquito menace is on the increase in New Delhi areas; and

(b) if so, the steps taken to fight the menace?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). There is no increase in the mosquito menace in the New Delhi area. However, there is always seasonal increase in mosquito breeding especially during monsoon and spring season due to increased domestic breeding. Mosquito breeding is being kept under control by intensive anti-larval and anti-adult measures. All the slum areas and most of the houses are sprayed with D.D.T., etc., to control the nuisance.

**ANTI-BEGGING LEGISLATION**

2518. **SHRI SHRI CHAND GOEL :** Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the latest position prevalent in each State/Union Territory in the country in respect of the enforcement of anti-beggary Legislation;

(b) the steps taken or proposed to be taken to bring uniformity in whole of the country;

(c) the main difficulties which have to be surmounted in the matter of complete and proper enforcement of anti-beggary laws in different States/Union territories;

(d) the steps taken or proposed to be taken to overcome them; and

(e) the target date fixed by which complete enforcement of such laws is scheduled to be achieved?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT—1810/67]

(b) No steps have been taken and none are under immediate contemplation.

(c) and (d). Lack of resources have presented the main difficulty.

(e) It is not possible to fix any target date.

**REORGANISATION OF INCOME-TAX DEPARTMENT**

2519. **SHRI D. C. SHARMA :** Will the Minister of FINANCE be pleased to state :

(a) the steps taken to reorganise the Income-tax Department with the phased introduction of the system of functional distribution under which assessment is being separated from collection; and

(b) the progress made in this regard?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The functions of an Income-tax Officer can be classified broadly as falling under Administration, assessment and collection. All these functions were being performed by one Income-tax Officer in respect of one assessee. The purpose of the reorganisation is to separate these functions and entrust them to different officers. As a result of the reorganisation these functions were separated and are performed by different Officers. The Income-tax Officer-Administration performs all administrative functions; one or two Income-tax Officers (depending on the volume of work) attend to collection and the other Income-tax Officers deal exclusively with assessments.

The functional distribution was introduced in 64 ranges of Assistant Commissioners with effect from 1st July, 1967 and covers roughly ranges which collect 50% of the tax. This scheme has been extended to ranges which consist of at least 8 officers.